

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-687/ND/2018

In the matter of:

Jasch Industries Ltd.

....**Applicant**

Vs.

A & A Accessorize Pvt. Ltd.

...**Respondent**

Under Section: 9 of IBC.

Order delivered on 24.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. S. P. Singh Chawla, Adv.

For the Respondent

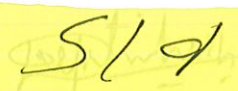
:

ORDER

The learned counsel for the applicant that places the copy of the order passed by Hon'ble NCLAT dated 05.07.2018 with regard to the applicability of Limitation Act to the proceedings under Insolvency & Bankruptcy Code. Same is taken on record.

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 08.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**